

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Excise Appeal No. 539 of 2012

(Arising out of Order-in-Appeal No. US/33 & 34/M-II/2012 dated
19.01.2012 passed by the Commissioner of Customs (Appeals), Mumbai
II)

M/s. Jailaxmi Engineers
Gala no. 10, Aslam Compound,
Chandivli, Mumbai

.....Appellant

Vs.

Commissioner of Central Excise Mumbai II
9th Floor, Piramal Chambers,
Lalbaug, Parel
Mumbai

.....Respondent

With

Excise Appeal No. 540 of 2012

(Arising out of Order-in-Appeal No. US/33 & 34/M-II/2012 dated
19.01.2012 passed by the Commissioner of Customs (Appeals), Mumbai
II)

M/s. Larsen & Toubro Ltd.
(E&A)
Saki Vihar Road, Sakinaka,
Powai, Mumbai

.....Appellant

Vs.

Commissioner of Central Excise Mumbai II
9th Floor, Piramal Chambers,
Lalbaug, Parel
Mumbai

.....Respondent

APPEARANCE:

Shri Mihir Mehta, Advocate for the appellant
Shri N N. Prabhudesai, Supdt. (AR) for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/85311-85312/2022

DATE OF HEARING: 04-04-2022

DATE OF DECISION : 04-04-2022

Per: Corum

Appellants had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeals are dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)